## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.2321/97

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J) Hon'ble Smt. Shanta Shastry, Member(A)

New Delhi, this the 27th day of July, 2000

- 1. Uttam Chand s/o Shri Chirmoli Ram r/o Qr.No.8, Enq. office Sector IV, Pushpvihar New Delhi - 110 017.
- 2. Amarjeet s/o Shri Kanhaiah r/o 90/4, Sector-I, Push Vihar New Delhi - 110 017.
- 3. Ram Avadh Prasad s/o Shri Bhikkhi r/o Qr.No.I, Sector IV CPWD Enquiry Pushpa Vihar New Delhi - 110 017.
- Shri Shankar Ram s/o Shri Uttam Ram r/o 947 Saraswati Vihar Chakkarpur Gurgaon.
- 5. Tarapada Satvaya s/i Shri B.Satvaya r/o 684-S-IX, R.K.Puram New Delhi - 110 022.

... Applicants

(By Shri George Paracken, Advocate)

۷s.

- Union of India through
   The Secretary
   Ministry of Urban Affairs & Employment
   Nirman Bhawan
   New Delhi.
- 2. Director General of Works Central Public Works Department Nirman Bhawan New Delhi.

... Respondents

(By Shri K.C.D.Gangwani, Advocate)

## ORDER (Oral)

## By Justice Rajagopala Reddy:

The only grievance of the applicants in this case is that their seniority should be fixed based upon the date of their confirmation. The applicants

have been confirmed w.e.f. 1.4.1988 vide confirmation orders dated 31.7.1989, 10.3.1990, 15.12.1992 and 23.4.1993. Hence it is claimed that the applicants are entitled for their seniority as on 1.4.1988. The OA is however filed to refix the applicant's seniority as has been done in the case of Shri Bans Raj.



- 2. In the reply it is sumprissingly stated that the applicants have been given their seniority from the date of their confirmation and it is also stated that the applicants have sought refixation of their seniority at Sl. No.596, 651, 701, 744 and 794 respectively as was done in the case of Shri Bans Raj.. Accordingly, they were given their seniority. Hence no dispute ariseAin this OA.
- 3. We have heard the counsel for the applicants and the respondents. We find that there is no dispute in this case. Whatever asked by the applicants, have stated to have been allowed by the respondents as their seniority has been fixed as was done in the case of Shri Bans Raj in accordance with the wdate of confirmation of the applicants.
- 4. The learned counsel for the applicants, however, tries to submit that indeed the date of confirmation of the applicants were wrong as the instructions of OM dated 12.9.1968 have not been fully followed at all in the matter of giving confirmation to them. This question however, cannot be heard at this point of time as they have confirmed in 1989-93. Moreover, this is not the grievance in the OA. Hence without going into the question whether the

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confirmation of the applicants is properly done or not, the OA has to be dismissed on the ground that whatever asked by the applicants have already been granted. The OA is accordingly dismissed. In the circumstances, there shall not be no order as costs.

In centa /

(SMT. SHANTA SHASTRY)
MEMBER(A)

(V.RAJAGOPALA REDDY)

V.RAJAGOPALA REDDY VICE CHAIRMAN(J)

/RAO/